

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1164/2024**

**IN THE MATTER OF:**

News Item titled "How open drain snuffed out another young life" appearing in the Times of India dated 27.08.2024

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FILED BY:

NEW DELHI  
DATED:17.02.2026

  
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 1164/2024**

**IN THE MATTER OF:**

News Item titled "*How open drain snuffed out another young life*" appearing in the Times of India dated 27.08.2024

**STATUS REPORT / COMPLIANCE REPORT ON BEHALF OF  
RESPONDENT NO. 4 (DISTRICT MAGISTRATE, NORTH WEST  
DISTRICT, DELHI) THROUGH SUB-DIVISIONAL  
MAGISTRATE, NARELA (ERSTWHILE SDM ALIPUR)**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Status Report is being filed on behalf of Respondent No. 4, District Magistrate, North West District, Delhi, in compliance with the directions contained in the order dated 26.11.2025 passed by this Hon'ble Tribunal, whereby Respondent No. 4 was directed to file an updated progress report regarding payment of compensation of Rs. 5,00,000/- (Rupees Five Lakhs only) to the family members of the deceased victim.
2. That in compliance with the aforesaid directions of this Hon'ble Tribunal, the Sub-Divisional Magistrate, Narela (erstwhile SDM Alipur), processed the matter for disbursement of Ex-Gratia assistance.
3. That a Sanction Order bearing No. F. No. MISC/SDM/NL/2025/48736 dated 28.01.2026 was issued, according sanction for an expenditure of Rs. 5,00,000/- (Rupees Five Lakhs only) towards Ex-Gratia relief to Smt.

Rubi Devi and Sh. Dharmendra Ray, parents and next of kin of the deceased Ms. Muskan. The sanction was accorded under the Major Head 2245-02-101-89-98-49 (Relief on account of natural calamities – other revenue expenditure) for the Financial Year 2025–26. Copy of the said Sanction Order is annexed hereto as **Annexure A**.

4. That pursuant to the aforesaid sanction, a Fully Vouched Contingent Bill (G.A.R.-29) bearing Bill No. CB-562 dated 30.01.2026 was prepared, processed, and duly passed for payment. The bill details the payable amount of Rs. 5,00,000/- (Rupees Five Lakhs only) in favour of Smt. Rubi Devi and Sh. Dharmendra Ray. Copy of the said Fully Vouched Contingent Bill is annexed hereto as **Annexure B**.

5. That accordingly, the sanctioned amount has been released through Direct Benefit Transfer / electronic mode (Payment Type: Vendor / Other Than Vendor) and credited to the bank account of Smt. Rubi Devi (mother of the deceased), bearing Account No. 43822275553, State Bank of India, Tis Hazari Court Branch (IFSC: SBIN0000726; MICR Code: Not Applicable). The payment was processed under Voucher No. 937.

6. That the expenditure has been duly debited to the appropriate Head of Account, and the payment stands completed in accordance with Government financial rules and procedures.

7. That it is respectfully submitted that, in view of the above, the directions issued by this Hon'ble Tribunal vide order dated 26.11.2025 stand fully complied with, and the entire Ex-Gratia compensation amount of Rs. 5,00,000/- has been duly disbursed to the legal heirs of the deceased victim.

8. That nothing further remains pending on the part of Respondent No. 4 in respect of the payment of compensation directed by this Hon'ble Tribunal.

**FILED BY:**

  
17/2/2026

Sub-Divisional Magistrate, Narela

District Outer North

Government of NCT of Delhi

Through



Jyoti Mendiratta

Counsel for Respondent No. 4

**Place:** New Delhi

**Date:** 17/02/2026

## ANNEXURE-A

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NARELA)  
D.M. OUTER NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR,  
DELHI-36**

Dated 28/01/2026

F. No. MISC/SDM/NL/2025/927-30

**SANCTION ORDER**

Sanction of the competent Authority is hereby conveyed for incurring an expenditure amounting to Rs.5,00,000/- (Rs. Five Lakh Only) to make the payment of Ex-Gratia relief to Smt. Rubi Devi & Dharmendra Singh, next of kin of deceased Ms Muskan on account of death due to drowning in an open drain (i.e. @ Rs.5,00,000/-). The Bank details of the mother Smt. Rubi Devi, next of kin of deceased Ms Muskan is as under:-

S No	Beneficiary Name	Bank Name	Branch Name and Adress	IFSC Code	Ammount	Account No
1	Smt Rubi Devi & Dharmendra Ray	State Bank of India	State Bank of India Tis Hazari Court	SBIN0000726	5,00,000/	43822275553

The expenditure involved on this account would be debatable to the Major Head :-  
2245 02 101 89 98 49 - Relief on account of natural calamities other revenue expenditure for the year 2025-26.

Encl: Copy of Bank Passbook



*(KANIK, IAS)*  
**SUB DIVISIONAL MAGISTRATE NARELA  
DISTRICT OUTER NORTH**

Copy to:-

1. PAO-VI, Tis Hazari, Delhi.
2. DDO (Outer North), Alipur, Delhi.
3. Directorate of Audit (HQ) 4th Floor, Players Building, New Delhi.
4. Directorate of Audit, AGCR Building, ITO, New Delhi.



*(KANIK, IAS)*  
**SUB DIVISIONAL MAGISTRATE NARELA  
DISTRICT OUTER NORTH**

Passed For Payment For Rs. 5,00,000/-  
Rs. Five lakh only

A  
B.D.O. O/o DC (North)

FULLY VOUCHERED CONTINGENT BILL  
(G.A.R. - 29 (See Rules 113,114, 115(2) and 126(2)))

Ministry/Department	Year for the month of Detailed bill of Contingent Charges ;Head of Account	Bill No. & for the payment for the month of
DISTRICT MAGISTRATE (NORTH)	224502101899849	Bill No. CB-562, Dated - 30/01/2026

Sr.No.	Voucher No.	Details of charges(with description where necessary) and quotation of authority for charges requiring special sanctions	Amount	TDS(ITAX),if any	Cess,if any	TDS(GST),if any	Sucharge,if any	Payable Amount
Sanction: <b>F.No.Misc/SDM/NL/2025/927-30</b> Dated: <b>28/01/2026</b>								
1	937	Payment of Ex-gratia relief to Smt Rubi Devi and Dharmendra Singh, next of kin of deceased Ms Muskan on account of death due to drowning in an open drain in f/o DHARMENDRA RAY AND RUBI DEVI DRAIN 75553/43822275553 (Payment Type - Other Than Vendor)	500000	0	0	0	0	500000
<b>Total</b>			<b>500000</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>500000</b>

Payable Amount Rs. 500000 /- ( Five Lakh)

Below Rs. 500001 /-

Cheque May Be Issued In F/O

Remarks(If any)

GePG

- I certify that the expenditure included in this bill could not, with due regard to the interest of the public service, be avoided. I certify that to the best of my knowledge and belief that the payments entered in this all except items noted below, have been duly made of the parties entitled to receive them and relevant vouchers for sums above Rs. 500 are attached to this bill : credit bills (above Rs. 500 relating as soon as the amounts are paid on receipt of the amount drawn on this bill). I have, as far as possible, obtained that they cannot be used again. All work bills are annexed. I also certify that the amount on account of pay and allowances of the Class IV Government servants drawn: 1 month /2 month /3 months previous to this date with the exceptions of those detailed below of which the total amount has been refunded by deductions from this bill have been disbursed to the Government Servants concerned and their receipts taken.
- (1) \* Certified that all the articles detailed in the vouchers attached the bill and in those retained in my office have been accounted for in the Stock Register.
  - (2) Certified that the purchases billed for have been received in good order, that their quantities are correct and their quality good and according to specifications that the rates paid are not in excess of the accepted and the market rates and that suitable not of payment have been recorded against the indents and invoices concerned to prevent double payments.

  
**DDO (North)**  
 O/o Dy Commissioner (North)  
 Govt. of NCT of Delhi  
 G. T. Karnal Road, Allpur, Delhi-36

30-Jan-26, 1:46 PM

o/c

MANDATORY INFORMATION REQUIRED FOR E-PAYMENT THROUGH GePG								
Sr.No.	BILL No. AND DATE	Name	MOBILE NO./E-MAIL	ACCOUNT NO.	IFSC CODE	MICR CODE	AMOUNT	CATEGORY OF PAYMENT(SUCH AS VENDOR/EMPLOYEE ETC.)
1	CB-562 , 30/01/2026	DHARMENDRA RAY AND RUBI DEVI DRAIN 75553	0000000000	43822275553	SBIN0000726		500000	Vendor

*A*  
**DDO (North)**  
O/o Dy Commissioner (North)  
Govt. of NCT of Delhi  
G. T. Karnal Road, Alipur, Delhi-36